

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

M.A. 409 of 1997  
(OA. 1461 of 1996)

Date of Order: 22.4.98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.  
Hon'ble Mr. S. Dasgupta, Administrative Member.

S. P. KUMAR

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. S. Bhattacharyya, counsel.  
For the respondents: Mr. M. S. Banerjee, counsel.

O R D E R

At the time of hearing on admission of this original application, 1d. counsel appearing for the petitioner submits on instruction that although many prayers have been made in the original application, the petitioner wants to challenge only the release order dated 8.11.94 at Annexure-A.4 to the petition. This admission is recorded for disposal of this application. This be also noted on the body of the application.

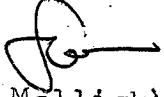
We take up the Original Application along with the Misc. Application for hearing. The Misc. Application is for condonation of delay. After hearing the 1d. counsel for both the parties, we condone the delay. The Original Application is admitted for adjudication. Reply is already on record. Rejoinder filed be kept with the record.

Misc. Application is disposed of. Leave is granted to the 1d. counsel appearing for the respondents to file supplementary reply within 3 weeks before the next date and supplementary rejoinder, if any, to be put in within 2 weeks thereafter.

Considering the nature and age of the case, the application ~~xx~~ be fixed for hearing on 6.8.98.

plain copy of this Order be given to both the parties.

  
S. Dasgupta  
Member (A)

  
(S.N. Mallick)  
Vice-Chairman.